

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Company Appeal No. 03/(MAH)/2015
CA No.

CORAM:

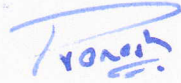
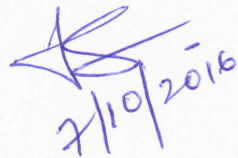
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.10.2016

NAME OF THE PARTIES: Mr. Nowroz Fali Jilla
V/s.
M/s. Tata Motors Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 58 of the Companies Act, 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
①	P. J. Gada	Advocate Ms. Dhanuka & Partners	
	Laxmi Jenkins	Advocate i/b LMJ LAW PRACTICE for NOWROZ JILLA.	

Order

Company Appeal No. 3 to 9/58/CLB/MB/MAH/2015

Since the Petitioner side has reported that there is some difficulty with the Advocate on record, at the petitioner side request, two weeks time is given for change of counsel with a direction that he should not take further adjournments.

List this matter for hearing on 25.11.2016

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)